



# The Calcutta Gazette

## Extraordinary

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### PART I

Orders and Notifications by the Governor of Bengal, the High Court,  
Government Treasury, etc.

#### GOVERNMENT OF BENGAL.

##### Home Department.

##### Constitution and Elections.

##### NOTIFICATIONS.

No. 511A.R.—24th April 1939.—It is hereby notified that Sir E. C. Benthall, Mr. R. W. N. Ferguson and Mr. J. McFarlane have, by writing under their hands, addressed to His Excellency the Governor, resigned their seats as members of the Bengal Legislative Council for the European Constituency in the afternoon of the 21st April 1939.

No. 512A.R.—24th April 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 17 of Part I of the Government of India (Provincial Legislative Councils) Order, 1936, read with rule 84 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to fix the 15th May 1939 as the date before which the European Constituency of the Bengal Legislative Council shall elect three members to fill the vacancies caused by the resignation of Sir E. C. Benthall, Mr. R. W. N. Ferguson and Mr. J. McFarlane, members elected for the said constituency.

No. 513A.R.—24th April 1939.—Whereas vacancies have been caused by the resignation of Sir E. C. Benthall, Mr. R. W. N. Ferguson and Mr. J. McFarlane of their seats as members of the European Constituency of the Bengal Legislative Council:

Now, therefore, in exercise of the power conferred by rule 84 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the said European Constituency to elect three persons for the purpose of filling the vacancies so caused before the 15th May 1939, which is the date fixed in that behalf by the Governor under notification No. 512A.R., dated the 24th April 1939.

No. 514A.R.—24th April 1939.—In exercise of the power conferred by sub-rule (2) of rule 4 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 17 of Part I of the Government of India (Provincial Legislative Councils) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the bye-election to be held in the European Constituency of the Bengal Legislative Council, in pursuance of notification No. 513A.R., dated the 24th April 1939,

mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—The 29th April 1939.

Date on which the scrutiny of nominations is to be held—The 1st May 1939.

Date on or before which candidatures may be withdrawn—The 2nd May 1939.

No. 515A.R.—24th April 1939.—It is hereby notified that Mr. T. Lamb has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as a member of the Bengal Legislative Council in the afternoon of the 21st April 1939.

No. 516A.R.—24th April 1939.—In exercise of the power conferred by paragraph 20 of Part I of the Government of India (Provincial Legislative Councils) Order, 1936, the Governor is pleased to nominate Mr. K. Ali Afzal, Secretary to the Bengal Legislative Assembly, to be the Returning Officer for the bye-election by the members of the Bengal Legislative Assembly belonging to the European community to fill the vacancy caused by the resignation of Mr. T. Lamb of his seat as a member of the Bengal Legislative Council.

No. 517A.R.—24th April 1939.—In exercise of the power conferred by sub-rule (2) of rule 57 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is pleased to appoint the following persons to perform, subject to the control of the Returning Officer, all or any of the functions of the Returning Officer in accordance with the provisions contained in the said sub-rule at the bye-election by the members of the Bengal Legislative Assembly belonging to the European community to fill the vacancy caused by the resignation of Mr. T. Lamb of his seat as member of the Bengal Legislative Council:—

- (1) Mr. Kanti Chandra Ghosh, Registrar, Bengal Legislative Assembly.
- (2) Babu Anath Bandhu Chatterjee, Superintendent, Bengal Legislative Assembly Department.

No. 518A.R.—24th April 1939.—In exercise of the power conferred by sub-paragraph (1) of paragraph 17 of Part I of the Government of India (Provincial Legislative Councils) Order, 1936, read with rule 84 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the

Governor is pleased to fix the 10th May 1939 as the date before which the members of the Bengal Legislative Assembly belonging to the European community shall elect a person of the said community to fill the vacancy caused by the resignation of Mr. T. Lamb of his seat as member of the Bengal Legislative Council when the said members are called upon to do so under the said rule.

No. 519A.R.—24th April 1939.—Whereas a vacancy has been caused by the resignation of Mr. T. Lamb of his seat as member elected by the members of the Legislative Assembly to the Bengal Legislative Council:

Now, therefore, in exercise of the power conferred by rule 84 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to call upon the members of the Bengal Legislative Assembly belonging to the European community to elect a person of the said community for the purpose of filling the vacancy so caused in accordance with the said rules before the 10th May 1939, which is the date fixed in that behalf by the Governor in notification No. 518A.R., dated the 24th April 1939.

No. 520A.R.—24th April 1939.—In exercise of the power conferred by sub-rule (2) of rule 59 of the Bengal Legislative Council Electoral (Conduct of Elections) Rules, 1936, the Governor is hereby pleased to publish the following dates fixed by him under sub-paragraph (1) of paragraph 17 of Part I of the Government of India (Provincial Legislative Councils) Order, 1936, read with clauses (a), (b) and (c) of sub-rule (2) of the said rule for the doing of acts, in connection with the bye-election by the members of the Bengal Legislative Assembly belonging to the European community to be held in pursuance of notification No. 519 A.R., dated the 24th April 1939, mentioned respectively opposite each such date:—

Date on or before which nominations of candidates are to be made—The 26th April 1939.

Date on which the scrutiny of nominations is to be held—The 27th April 1939.

Date on or before which candidatures may be withdrawn—The 28th April 1939.

By order of the Governor,

R. H. HUTCHINGS,

Addl. Secy. to the Govt. of Bengal.